
Ritesh Kumar Alias Rikki Vs State Of U.P. And Another

**Criminal Miscellaneous Writ Petition No. 1296, 1871, 1873, 1986, 2019, 2291, 3819,
3845, 3938, 4149, 4185, 4280 Of 2021**

Court: Allahabad High Court

Date of Decision: Aug. 5, 2021

Acts Referred:

Constitution Of India, 1950 – Article 20(2), 226#Uttar Pradesh Gangsters And Anti-Social Activities (Prevention) Act, 1986 – Section 2, 2(b), 2(c), 3, 3(1), 4, 7, 8, 10#Code Of Criminal Procedure, 1973 – Section 41A, 300(4)

Hon'ble Judges: Pritinker Diwaker, J; Samit Gopal, J

Bench: Division Bench

Advocate: Utsav Singh, Vinay Singh, Aadesh Kumar Srivastava, Araf Khan, Lihazur Rahman Khan, Saksham Srivastava, Jamil Ahamad Azmi, Pradip Kumar Rao, Anubhav Shukla, Ram Shiromani Shukla

Final Decision: Dismissed

Judgement